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Cr1.A.No. 531 OF 2004
ITEM No.1A.(J)

Court No. 7

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 531/2004

HARDEEP SINGH SOHAL Appellant (s)

VERSUS

STATE OF PUNJAB THR.CBI

Respondent (s)

WITH
Cr1.A. No.577/2004

(HEARD BY HON'BLE K.G. BALAKRISHNAN AND AR LAKSHMANAN, JJ)

Date : 28/09/2004 These appeals were called on for pronouncement of judgment.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Appellant (s) Mr. Sushil Kumar, Sr. Adv.
Mr. Adolf Mathew, Adv.,
Mr. Sanjay Jain, Adv.
Mr. R.P. Wadhvani, Adv.

For Respondent (s) Mr. P.Parmeswaran, Adv.

The Court made the following
J U D G M E N T

Hon'ble Mr. Justice K.G. Balakrishnan pronounced the judgment of the Court.
The appeals are allowed. The appellants are acquitted of all the charges framed against them
and directed to be released forthwith, if not required in any other case.

(R.K. DHAWAN)(VEERA VERMA)
COURT MASTER COURT MASTER
(Signed reportable judgment is placed on the file)